FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
VIBHA AGRO TECH LIMITED

Relevant Particulars		
1	Name of Corporate Debtor	**Vibha Agro Tech Limited**
2	Date of Incorporation of Corporate Debtor	10th May 1995
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U24110TG1995PLC029318
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Flat No. 501, A&B Subhan Sirisampada No. 6-3-1090/A/1, Rajbhavan Road, Somajiguda, Hyderabad - 500082
6	Insolvency Commencement Date in respect of Corporate Debtor	Order Date: 05th June 2023 Order Received Date: 13th June 2023
7	Estimated date of closure of Insolvency Resolution Process (180 days)	02nd December 2023
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	**Name**: Ram Ratan Kanoongo **IBBI Registration No:** IBBI/IPA-001/IP-P00070/2017-18/10156
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	**Address:** 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. **Email:** rrkanoongo@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	**Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra.** **Email: cirpvibha@gmail.com**
11	Last date for submission of claims	27th June 2023 (14 days from the order receipt date)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Hyderabad (Bench-I) has ordered the commencement of a Corporate Insolvency Resolution Process of the **Vibha Agro Tech Limited.** vide its Order in CP (IB) No. 645/7/HDB/2018 dated 05th June 2023 (Order Received on 13th June 2023)

The creditors of **Vibha Agro Tech Limited** are hereby called upon to submit proof of their claims on or before **27th June 2023** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

RAM RATAN KANOONGO IBBI/IPA-001/IP-P00070/2017-18/10156 INSOLVENCY PROFESSIONAL

Date: 14th June 2023
Place: Mumbai

Name and Signature of Interim Resolution Professional: Ram Ratan Kanoongo
IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-18/10156
AFA valid till 10th November 2023

VIBHA AGRO TECH LIMITED

(Under CIRP)

Form A - Public Announcement

Date of Publication: 14.06.2023

Economic Times | English

Hyderabad Edition | Page No. 7

parate have arrested seven persons in this other schemes," a senior o

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
VIBHA AGRO TECH LIMITED
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Vibha Agro Tech Limited**
2.	Date of Incorporation Of Corporate Debtor	10th May 1995
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	CIN: U24110TG1995PLC029318
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Flat No.501, A & B Subhan Sirisampada No. 6-3-1090/A/1, Rajbhavan Road, Somajiguda, Hyderabad - 500082
6.	Insolvency commencement date in respect of corporate debtor	Order Date: 05th June 2023 Order Received Date: 13th June 2023
7.	Estimated date of closure of insolvency resolution process	02nd December 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name**: Ram Ratan Kanoongo **IBBI Registration No**: IBBI/IPA-001/IP-P00070/2017-18/10156
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: 708, Raheja Centre, Nariman Point, Mumbai 400021, Maharashtra. **Email**: rrkanoongo@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	**Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai 400021, Maharashtra.** **Email: cirpvibha@gmail.com**
11.	Last date for submission of claims	27th June 2023 (14 days from the order receipt date)
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at :	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Hyderabad (Bench-I) has ordered the commencement of a Corporate Insolvency Resolution Process of the **Vibha Agro Tech Limited** vide its Order in CP(IB) No. 645/7/HDB/2018 dated 05th June 2023 (Order Received on 13th June 2023)

The creditors of **Vibha Agro Tech Limited** are hereby called upon to submit proof of their claims on or before **27th June 2023** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional:
Ram Ratan Kanoongo
IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-18/10156
AFA valid till 10th November 2023

Date: 14th June 2023
Place: Mumbai

VIBHA AGRO TECH LIMITED

(Under CIRP)

Form A - Public Announcement

Date of Publication: 14.06.2023

Nava Telangana | Telegu

Hyderabad Edition | Page No. 3

మహిళా దినోత్సవం నిర్వహించటం పట్ల హర్షం వ్యక్తం చేశారు.

ఫారం A

బహిరంగ ప్రకటన

(ఇన్సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (ఇన్‌సాల్వెన్సీ రీజొల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016 యొక్క రెగ్యులేషన్ 6 క్రింద)

విభా అగ్రో టెక్ లిమిటెడ్ యొక్క రుణధాతలు శ్రద్ధ వహించుట కొరకు

విభా అగ్రో టెక్ లిమిటెడ్

సంబంధిత వివరాలు

1.	కార్పొరేట్ డెటార్ పేరు	**విభా అగ్రో టెక్ లిమిటెడ్**
2.	కార్పొరేట్ డెటార్ యొక్క ఇన్‌కార్పొరేషన్ తేది	10th May 1995
3.	ఇన్‌కార్పొరేటెడ్ చేసిన/ రిజిస్టర్డు చేసిన కార్పొరేట్ డెటార్ క్రింది అథారిటీ	రిజిస్ట్రార్ ఆఫ్ కంపెనీస్- హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ లిమిటెడ్ లియబిలిటీ గురింపు నెంబరు	CIN: U24110TG1995PLC029318
5.	కార్పొరేట్ డెటార్ యొక్క రిజిస్టర్డు ఆఫీసు మరియు ప్రిన్సిపల్ ఆఫీసు (ఏదేనిఉన్నచో) చిరునామా	ఫ్లాట్ నం.501, ఎ&బి సుభాన్ సిరిసంపద నెం.6-3-1090/ ఏ/1, రాజ్‌భవన్ రోడ్, సోమాజిగూడ, హైదరాబాద్-500082
6.	కార్పొరేట్ డెటార్‌కు సంబంధించి ఇన్‌సాల్వెన్సీ ప్రారంభ తేది	ఉత్తర్వు తేది: 05 జూన్, 2023 ఉత్తర్వు స్వీకరించిన తేది: 13 జూన్, 2023
7.	ఇన్‌సాల్వెన్సీ రీజొల్యూషన్ ప్రక్రియ ముగింపు అంచనా తేది	02 డిసెంబర్, 2023
8.	ఇంటెరిమ్ రీజొల్యూషన్ ప్రొఫెషనల్‌గా వ్యవహరిస్తున్న ఇన్‌సాల్వెన్సీ ప్రొఫెషనల్ పేరు మరియు రిజిస్ట్రేషన్ నెంబరు	**పేరు: రాం రతన్ కానూంగో** **IBBI Registration No:** IBBI/IPA-001/IP-P00070/2017-18/10156
9.	బోర్డుతో నమోదుచేసుకొన్నట్లు ఇంటెరిమ్ రీజొల్యూషన్ ప్రొఫెషనల్ వారి చిరునామా మరియు ఇ-మెయిల్	**చిరునామా:** 708, రహేజ సెంటర్, నారిమన్ పాయింట్,ముంబయి-400021, మహారాష్ట్ర **Email:** rrkanoongo@gmail.com
10.	ఇంటెరిమ్ రీజొల్యూషన్ ప్రొఫెషనల్ వారితో సంప్రదింపుల కొరకు ఉపయోగించవలసిన చిరునామా మరియు ఇ-మెయిల్	హెడ్‌వే రీజొల్యూషన్ అండ్ ఇన్సాల్వెన్సీ సర్వీసెస్ ప్రైవేట్ లిమిటెడ్, 708, రహేజ సెంటర్, నారిమన్ పాయింట్, ముంబయి-400021, మహారాష్ట్ర **Email: cirpvibha@gmail.com**
11.	క్లెయింలు దాఖలు చేయుటకు చివరి తేది	27 జూన్, 2023 (ఉత్తర్వు స్వీకరణ తేది నుండి 14 రోజులు)
12.	ఇంటెరిమ్ రిజొల్యూషన్ ప్రొఫెషనల్‌చే నిర్ధారించిన సెక్షన్ 21లోని సబ్-సెక్షన్ (6ఎ) యొక్క నిబంధన (బి) లో క్రెడిటార్ల తరగతులు, ఎవైనా ఉన్నచో	వర్తించదు, ఐఆర్‌పికు అందుబాటులోగల సమాచారం ప్రకారం
13.	తరగతిలోని క్రెడిటర్స్ యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించుటకు గుర్తించిన ఇన్‌సాల్వెన్సీ ప్రొఫెషనల్స్ యొక్క పేర్లు (ప్రతి తరగతికి మూడు పేర్లు)	వర్తించదు
14.	సంబంధిత ఫారాలు మరియు అధీకృత ప్రతినిధుల వివరములు ఇక్కడ లభించును.	Web link: https://ibbi.gov.in/downloadform.html భౌతిక చిరునామా: ఎంట్రీ నెం.10కు ఎదురుగా పేర్కొనట్లు

ఇందుమూలంగా ప్రకటన ఇవ్వడమేమనగా సిపి (ఐబి) నెం.645/7/హెచ్‌డిబి/2018 తేది.5 జూన్, 2023లో దీని ఉత్తర్వు ఆధారంగా (ఉత్తర్వు 13 జూన్, 2023న స్వీకరించబడినది) **విభా అగ్రోటెక్ లిమిటెడ్** యొక్కకార్పొరేట్ ఇన్‌సాల్వెన్సీ రిజొల్యూషన్ ప్రాసెస్ ప్రారంభమైనదిగా నేషనల్ కంపెనీ లాట్రిబ్యునల్, హైదరాబాద్ (బెంచ్-1) ఆదేశించింది.

విభా అగ్రోటెక్ లిమిటెడ్ యొక్క క్రెడిటర్లను రుజువులతో వారి క్లెయింలను **27-06-2023**న లేదా ముందుగా ఎంట్రీ నెం.10లో పేర్కొన్నచిరునామాలో ఇంటిరిమ్ రిజొల్యూషన్ ప్రొఫెషనల్‌కు దాఖలుచేయవలెనని తెలియజేయడమైనది.

ఫైనాన్షియల్ క్రెడిటర్లు రుజువులతో వారి క్లెయింలను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే దాఖలుచేయాలి. అందరు ఇతర క్రెడిటర్లు రుజువులతోవారి క్లెయింలను నేరుగా, పోస్టుద్వారా లేదాఎలక్ట్రానిక్ విధానం ద్వారా దాఖలుచేయాలి.

తప్పుడు లేదా తప్పుత్రోవపట్టించు క్లెయిం దాఖలుచేయుట జరిమానాలు విధించబడతాయి.

సం/-

ఇంటిరిమ్ రిజొల్యూషన్ ప్రొఫెషనల్ వారి పేరు మరియు సంతకం:

రాం రతన్ కానూంగో

IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-18/10156

ఏఎఫ్ఏ చెల్లుబాటు 10 నవంబర్, 2023 వరకు

తేది: 14 జూన్, 2023

ప్రదేశం: ముంబయి

లాంఛనప్రాయంగా స్వా